GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(46)/LA-2018/cons2law/ /6/- 1/3

Dated the 31th December, 2018

To

The Special Secretary (GAD), General Administration Department, Government of NCT of Delhi 2nd Level, A-Wing, Delhi Secretariat, New Delhi.

Gazette Notification of the Delhi Appropriation (No. 4) Act, 2018 (Delhi Act 07 of 2018) Sub:

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

(Anoop Kumar Mendiratta) Pr. Secretary (Law, Justice & L.A.)

No. F.14(46)/LA-2018/ cons2law//09-//3

Dated the

31th December,2018

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

- The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies). 1.
- The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative 2. Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
- The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054. 3.
- The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002 5.
- The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002. 6.
- The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.

Guard file

(Anoop Kumar Mendiratta) Pr. Secretary (Law, Justice & L.A.)

(TO BE PUBLISHED IN PART -IV OF THE DELHI GAZETTE EATRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFARIS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(46)/LA-2018/ cons2law//6/-//3

Dated

31th December, 2018

NOTIFICATION

NO. F.14(46)/LA-2018/ cons2law / /٥٤/-١٤, طلبكار الدين The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 28th December, 2018 and is hereby published for general information:-

"THE DELHI APPROPRIATION (NO.4) ACT, 2018 (DELHI ACT 7 OF 2018)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 20th December, 2018)

[28th December, 2018]

An Act to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2018-2019.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-ninth Year of the Republic of India as follows:-

Short title.

 This Act may be called the Delhi Appropriation (No. 4) Act, 2018.

Issue of `20,91,09,97,000/- 2. from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2018-2019.

Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of Rupees Two Thousand Ninety One Crore Nine Lakh Ninety Seven Thousand Only towards defraying the several charges which will come in the course of payment during the financial year 2018-2019 in respect of the services specified in column (2) of the Schedule.

Appropriation.

 The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

wante

THE SCHEDULE

(See sections 2 and 3)

(`In thousands)

SUMS NOT EXCEEDING

Demand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
1	Legislative Assembly	Revenue	0	0	0
2	General Administration	Revenue	100	0	100
3	Administration of Justice	Revenue	1373753	0	1373753
4	Finance	Revenue	0	0	0
5	Home	Revenue	0	1000	1000
		Capital	105400	0	105400
6	Education	Revenue	2900	.0	2900
7	Medical and Public Health	Revenue	1000	118524	119524
		Capital	0	6147	6147
8	Social Welfare	Revenue	3375000	0	3375000
		Capital	9085925	0	9085925
9	Industries	Revenue	100	0	100
10	Development	Revenue	600	3108	3708
		Capital	250000	3000	253000
11	Urban Development and Public Works	Revenue	3000	100	3100
		Capital	3300	0	3300
14	Contingency Fund	Capital	900000	0	900000
15	Public Debt	Capital	0	5678040	5678040
- 13	Total		15101078	5809919	20910997

Muluth

(Anoop Kumar Mendiratta) Principal Secretary (Law, Justice & L.A.) (दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (विधि, न्याय एवं विधायी कार्य विभाग) आठवॉ तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली

सं0 फा0 14(46)/एलए-2018/cons2law//64-//3

दिनांक 31 दिसंबर, 2018

अधिसूचना

सं0 फा0 14(46)/एलए—2018/cons2law/*ob-113, dl-31-15-1*रीष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप—राज्यपाल की सहमति दिनांक 28 दिसंबर, 2018 को प्राप्त कर ली है और इसे जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :--

"दिल्ली विनियोग (संख्या 04) अधिनियम, 2018 (2018 का दिल्ली अधिनियम 07)

(20दिसंबर, 2018 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[28 दिसंबर, 2018]

वर्ष 2018–2019 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान ' प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक।

भारत गणराज्य के उनहत्तरवे वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:-

संक्षिप्त शीर्षक

- इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 3) अधिनियम 2018 है।
- 20ए91ए09ए97ए000 / —कावर्ष 2018—2019मेंराष्ट्रीयराजधानी क्षेत्र दिल्ली की संचितनिधि मेंसेप्रदत्तऔरप्रयुक्त
- राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम(5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए दो हज़ार इक्यानवे करोड़ नौ लाख सत्तानवें हज़ार रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम(2)में विनिर्दिष्ट कार्यो के सम्बन्ध में वर्ष 2018–2019 की अवधि के दौरान भुगतान के रुप में प्रयुक्त होगी।

विनियोजन

 इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में स`प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि क`सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

JANE SHIL

अनुसूची (धारा 2 और धारा 3 देखिए)

(हजारोंमेंद्ध

निम्नलिखितसेअनाधिकराशियाँ

अनुदान संख्या	सेवाएंऔरप्रयोजन		विधानसभा द्वाराअनुदत्त	संचितनिधि परभारित	योग
1	2		3	4	5
1	विधानमंडल	राजस्व	0	0	0
2	सामान्य प्रशासन	राजस्व	100	0	100
3	न्याय प्रशासन	राजस्व	1373753	0	1373753
4	वित्त	राजस्व	0	0	0
5	गृह	राजस्व	0	1000	1000
	24	पूँजी	105400	0	105400
6	शिक्षा	राजस्व	2900	0	2900
7	चिकित्सा एवंजनस्वास्थ्य	राजस्व	1000	118524	119524
		पूँजी	0	6147	6147
8	समाजकल्याण	राजस्व	3375000	0	3375000
		पूँजी	9085925	. 0	9085925
9	उद्योग	राजस्व	100	0	100
10	विकास	राजस्व	600	3108	3708
		पूँजी	250000	3000	253000
11		राजस्व	3000	100	3100
	शहरीविकासऔरलोकनिर्माण	पूँजी	3300	0	3300
14	आकरिमकनिधि	पूँजी	900000	0	900000
15	सार्वजनिक ऋण	पूँजी	(5678040	567804
	योग		15101078	5809919	2091099

Hoth SHIL

(अनूप कुमार मेंहदीरत्ता) प्रधान सचिव (विधि, न्याय एवं विधायी कार्य)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI-110002

No. F.14(46)/LA-2018/cons2law//04-13

Dated: 31th December,2018

CERTIFICATE

It is hereby certified that the contents of the soft copy as well as the hard copy as given in notification No. F.14(46)/LA-2018/ cons2law / 10 1-113 dated 31th December /2018 are the same and also approved by the competent authority.

Sharda Jain) (Sharda Jain) Consultant 31/12/2018